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Himachal Pradesh Repealing Act, 2017

(Act No. 13 Of 2017)

Content

1. Short title.

2. Repeal of certain enactments.

<u>3. Savings.</u>

<u>SCHEDULE</u>

Passed in Hindi by the Himachal Pradesh Vidhan Sabha. For Statement of Objects and Reasons see the Rajpatra, Himachal Pradesh, dated 1st September, 2017, pp. 5438 and 5440.

Received the assent of the Governor on the 21st September, 2017 and was published both in Hindi and English in the Rajpatra, Himachal Pradesh on the 27th September, 2017, pp. 6312-6315.

An Act to repeal certain enactments.

Himachal Pradesh Repealing Act, 2017

(Act No. 13 Of 2017)

BE it enacted by the Legislative Assembly of Himachal Pradesh in the Sixty-eighth Year of the Republic of India as follows:-

1. Short title.

This Act may be called the Himachal Pradesh Repealing Act, 2017.

2. Repeal of certain enactments.

The enactments specified in the SCHEDULE arehereby repealed to the extent mentioned in the fourth column thereof.

3. Savings.

The repeal by this Act of any enactment shall not,-

(a) affect, any other enactment in which the repealed enactment has been applied, incorporated or referred to; or

(b) affect the validity, invalidity, effect or consequences of anything already done orsuffered, or any right, title, obligation or liability already acquired or incurred, orany remedy or proceeding in respect thereof, or any release or discharge of

orfrom any debt, penalty, obligation, liability, claim or demand, or indemnityalready granted, or the proof of any past act or thing; or

(c) affect any principle or rule of law, or established jurisdiction, form or course ofpleading, practice or procedure, or existing privilege, restriction, exemption, office or appointment, notwithstanding that the same respectively may have been any manner affirmed or recognized or derived by, in or from any enactmenthereby repealed; or

(d) affect the audit, examination, accounting, investigation, inquiry or any otheraction taken or to be taken in relation thereto by any authority and such audit, examination, accounting, investigation, inquiry or action could be taken, and, or continued as if the said enactments are not repealed by this Act.

SCHEDULE

(See sections 2 and 3)

Year	No.	Short title	Extent of Repeal
1	2	3	4
1993		The Himachal Pradesh Appropriation (Vote on Account) Act, 1993	The whole
1993	XVIII	The Himachal Pradesh Appropriation Act,	The whole
		1993	